



Fair Competition
For Greater Good

भारतीय प्रतिस्पर्धा आयोग

COMPETITION COMMISSION OF INDIA

Hindustan Times House, 3rd, 4th & 7th Floor,

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F. No. A-12015/01/2016- HR

Dated: 9th May, 2016

NOTICE

**Engagement of Research Associates/Professionals in the
Competition Commission of India on contract basis.**

Competition Commission of India, New Delhi, established in pursuance of the Competition Act, 2002, invites applications from eligible candidates for engagement of **Fifteen (15)** Research Associates/Professionals to assist the Commission in the discharge of its functions under the Competition Act. in the following fields:

(i)	Law stream	08
(ii)	Economics Stream	05
(iii)	FA Stream	02

2. Research Associates /Professionals are initially required for a period of one year which can be further extended as per requirements. They will assist the Commission in discharge of its functions under the Competition Act, 2002 and undertake such work/tasks as may be assigned to them from time to time.

3. Applicants should be dynamic and self-motivated professionals with effective analytical, communication (including technical writing) and interpersonal skills. The details of the eligibility criteria, remuneration payable and other terms and conditions of engagement are given in the annexure. The level of the Research Associates will be determined not only on the basis of experience and educational qualifications but also on the basis of the overall performance of the candidate during his/her interview.

4. For other terms and conditions of engagement of Research Associates/ professionals, the guidelines contained in the Competition Commission of India (Procedure for Engagement of Experts and Professionals) regulations, 2009 as may be amended from time to time shall be applicable and the decision of the Commission in all such matters is final and binding.

5. Applications along with copies of supporting documents (viz. educational qualification and experience) may be sent to the Deputy Director (HR), H.R. Division, Competition Commission of India, 18-20, Kasturba Gandhi Marg, Hindustan Times House, New Delhi – 110 001 by **20.06.2016**.

The number of positions in each stream are liable to change.

The last date for receipt of applications in CCI is 20. 06.2016.

Qualification, Experience & Classification of Research Associates/Professional

LAW (08)

Educational Qualification	Experience
<p>Essential – i) Degree of LL.B or equivalent from a recognized University and/or Institute in India or abroad, recognized by the Bar Council of India. (ii) Qualified to be registered as an advocate in any State Bar Council in India in terms of Advocate’s Act, 1961,</p> <p>Desirable – Specialization in competition law or regulatory laws or laws relating to Intellectual Property Rights or International Trade Laws.</p>	<p>Experience in judicial or legal work, in Supreme Court, High Court or any other court, government or a Regulatory Authority or a Tribunal or any similar forum. or, Professor/Reader/Lecturer of Law or any recognized University/Professional Institute of India or abroad with specialization in teaching competition law, or, Legal Manager or above in the Corporate sector having experience or handling acquisitions, mergers and amalgamations etc., under competition law;;</p>

ECONOMICS (05)

Educational Qualification	Experience
<p>Essential- Post Graduate degree in Economics from either a recognized University in India or abroad, with specialization in Industrial Economics/ Industrial Organization/International Trade/ Econometrics/Mathematical Economics/ Quantitative Economic methods/ Law and Economics.</p> <p>Desirable- (i) Consistent higher academic performance. (ii) A doctoral degree, from a reputed University/Institute in India or from a University or Institution duly recognized in India, in Economics in the area of competition policy or closely related areas.</p>	<p>In analysis of microeconomic problems, including International trade investment, project evaluation and appraisal, industrial organization, Industrial economics or economic regulation including competition assessment, using quantitative economic techniques in government, public sector, private sector, Non Government Organizations or regulatory authorities or regional/ international/ multilateral organization(s) Or, -in universities/reputed research institutions, as Professor/Reader/Lecturer in of Microeconomics/ Industrial Economics/ Industrial Organization/ International trade/ Econometrics/ Mathematical Economics/ Quantitative Economic methods or closely related subjects.</p>

Financial Analysis (02)

Educational Qualification	Experience
<p>Essential- Chartered Accountant in terms of the Chartered Accounts Act, 1949 (38 of 1949). Desirable- Chartered Accountant having qualified the Post qualification course in international Trade Laws and WTO with competition law and subject.</p>	<p>Must have worked as Chartered Accountant in reputed organization handling financial ventures of large enterprises or undertakings. Desirable – Experience of handling acquisitions, mergers & amalgamations etc. under competition law.</p>

Classification of Research Associates, and Professionals

Category	Preferred Experience in year	Lump sum monthly Remuneration
Level - I	One to three years	₹ 40,000 with 10 per-cent increase on completion of each year
Level - II	Three to five years	₹ 60,000 with 10 per-cent increase on completion of each year
Level - III	Five to ten years	₹ 85,000 with 10 per-cent increase on completion of each year
Level -IV	Ten to fifteen years	₹ 1,10,000/- with 10 per-cent increase on completion of each year
Level -V	Fifteen years or more	₹ 1,35,000/- with 10 per-cent increase on completion of each year
